

PROF. P. G. MAVALANKAR (Gandhinagar): Sir, I am on a point of order. Yesterday I invited the attention of the Chair by pointing out that the Ministry of Education reports were for the year as early as 1970-71. They came after 8 years. If you go on politely giving directives but no action is taken, what will happen?

MR. SPEAKER: Now, all that I can do is, apart from bringing it to the notice of the Government, to place it before the Committee on....

SHRI JYOTIRMOY BOSU: There is no Committee on the misconduct of Government. Which Committee, Sir, you will place it before?

SHRI O. V. ALAGESAN (Arkonam): The delay is due to the fact that it has to be translated into Hindi.

SHRI T. A. PAI (Udipi): It is due to inefficiency.

MR. SPEAKER: Even then there should not be much difficulty.

SHRI JYOTIRMOY BOSU: This gentleman from the West Coast of India, this Mangalore gentleman, Mr. Pai, has said 'inefficiency'. It is not 'inefficiency'. The Birla Brothers maintain contact men here inside the Secretariat and the political cell to see that these papers do not come to light. It is not inefficiency, Mr. Pai. You know better than I do. It is all silver tonic; that is what works, and that is how the 1974 document is coming before the House 4 years afterwards.

REVIEW & ANNUAL REPORT OF FERTILIZERS AND CHEMICALS TRAVANCORE LTD. FOR 1970-77

पेट्रोलियम तथा रसायन और उर्बरक मंत्रालय में राज्य मंत्री (श्री जयेश्वर मिश्र) : मैं कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति सभा पटल पर रखता हूँ :

(1) फटिलाइजर्स एण्ड कैमिकल्स ट्रावन्कोर लिमिटेड के वर्ष

1976-77 के कार्यकरण की सरकार द्वारा सवीक्षा।

(2) फटिलाइजर्स एण्ड कैमिकल्स ट्रावन्कोर लिमिटेड का वर्ष 1976-77 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महासेखा परीक्षक की टिप्पणियाँ।

[Placed in Library. See No. LT-1776/78].

NOTIFICATION UNDER CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table a copy of Notification No. G.S.R. 161(E) (Hindi and English versions) published in Gazette of India dated the 3rd March, 1978, under section 159 of the Customs Act, 1962 along with an explanatory memorandum. [Placed in Library. See No. LT-1777/78].

12.10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED STEEP FALL IN PRICES OF JAGGERY

SHRI P. RAJAGOPAL NAIDU (Chittoor): I call the attention of the Minister of Agriculture and Irrigation to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported steep fall in the prices of jaggery discontentment amongst the farmers in certain States on account of the delay in purchase of sugar cane and non-payment of minimum statutory price of Rs. 12.50 per quintal by the sugar mill owners and the steps taken by Government to protect the interests of farmers."

It is not the minimum statutory price of Rs. 12.50; it is the agreed price of Rs. 13.50.